

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3485

ANSWERED ON:29.07.2009

FREE TREATMENT OF POOR PATIENTS

Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any provision for treatment of the poor patients at a concessional rate in those private hospitals and nursing homes which have been allotted land at concessional rates by the Government;
- (b) if so, the details thereof alongwith the names of such hospitals/nursing homes and terms and conditions under which land was allotted to them;
- (c) whether these hospitals/nursing homes are not complying with the terms and conditions under which land was allotted to them;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against the defaulters?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (e) Health being a state subject, it is for the concerned State Government to monitor and regulate the functioning of Private hospitals and nursing homes in their State. However, in pursuance of the directions of the Hon'ble High Court in writ petition No. 2866/2002 titled as "Social Jurist Vs. Govt. of NCT of Delhi and others, all the private hospitals to whom land has been allotted at concessional rates have been directed to comply the condition of free treatment to the extent of 25% OPD and 10% IPD.